

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 654 of 2019

IN THE MATTER OF:

Edelweiss Asset Reconstruction Company

...Appellant

Vs

**Vijay Kumar V. Iyer
RP of Murli Industries Ltd & Anr.**

....Respondents

Present:

For Appellant: Mr. Debal Banerjee, Sr. Advocate with Mr. Prateek Kushwaha, Mr. R.P. Agarwal and Ms. Yashvi Aswani, Advocates.

For Respondents:

ORDER

26.06.2019: As the Resolution Plan is pending consideration before the Adjudicating Authority (National Company Law Tribunal), Mumbai Bench, Mumbai, we are not inclined to pass any order in the present appeal. It is expected that the Adjudicating Authority will decide the matter on an early date. The appeal stands disposed of with aforesaid observations.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

am/gc